

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-508

CP (CAA) No.-69/230/232/ND/2022 (2nd Motion)

IN THE MATTER OF:

Vinco Metals Pvt. Ltd. With Bon Lon Pvt. Ltd.

...Applicant

SECTION

U/s 230-232

Order delivered on 17.05.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Snehal Sharda, Adv.
For the Respondent :
For the OL : Ms. Hemlata Rawat, Adv.
For the RD : Ms. Niharika Tanwar, Adv.
For the IT Deptt. : Mr. Zoheb Hossain, Sr. St. Counsel, Mr. Sanjeev
Menon, Jr. St. Counsel, Mr. Vivek Gaurav, Adv.

ORDER

Heard the submissions made by Ld. Counsel for the Petitioner. She submitted that in compliance of the order dated 12.04.2023, she has filed their response to the observations made by the RD. However, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel for the OL stated that they have also filed their report and they have no objection. However, their report is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Income Tax Department have also filed their report. However, the same is not reflected on the e-portal of the Tribunal. Proxy counsel for the RD submitted that on receiving the copy of the response from the Petitioner, they will file their final report. List the matter on **14.06.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)